

HIGH COURT OF MADHYA PRADESH: BENCH AT INDORE

FORM - 'E'

Form of supply of the Information to the applicant

(See Rule 4(3))

No.RTIA/DR-HCIND/Q-1

Indore, Dated 26-03-2016

From:

The Deputy Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore.

To,

Shri Rohit Suroshi S/o. Prakash Suroshi,
Aged 35 years,
107, Vrindavan Colony,
INDORE-452015 (M.P.)

Please refer to your application registered at our I.D.No 35/2015-16, addressed to the undersigned regarding supply of information under Right to Information Act, 2005 about "Was the tender (Photocopy Tender 2016-17) opened in the presence of all the bidders/representatives on 27th Feb., 2016 (Period 27.02.2016)."

As per the office report dated 26-03-2016, "सभी निविदा प्रपत्र कय समिति के सदस्यों के समक्ष खोले गये थे।"

As per Section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority (Principal Registrar, High Court of M.P., Indore Bench) within 30 days of the issue of this order.

Received

Rohit

28/04/16

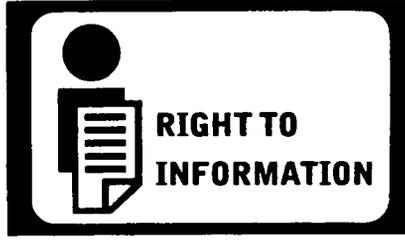
28/03/16

(Rohit Suroshi)

Rohit

ok.


(RAJESH KUMAR SHARMA)
DEPUTY REGISTRAR
STATE PUBLIC INFORMATION OFFICER,
HIGH COURT OF M.P.
BENCH AT INDORE. 26/03/16



HIGH COURT OF MADHYA PRADESH: BENCH AT INDORE

FORM - 'E'

Form of supply of the Information to the applicant

(See Rule 4(3))

No.RTIA/DR-HCIND/Q-2

Indore, Dated 26-03-2016

From:

**The Deputy Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore.**

To,

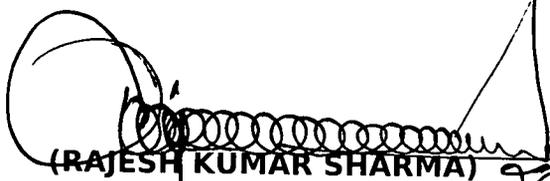
**Shri Rohit Suroshi S/o. Prakash Suroshi,
Aged 35 years,
107, Vrindavan Colony,
INDORE-452015 (M.P.)**

Please refer to your application registered at our I.D.No 34/2015-16, addressed to the undersigned regarding supply of information under Right to Information Act,2005 about, "Can a bidder send more than one application using the same firm name in a particular tender ? (Period 18.02.2016 to 27.02.2016)"

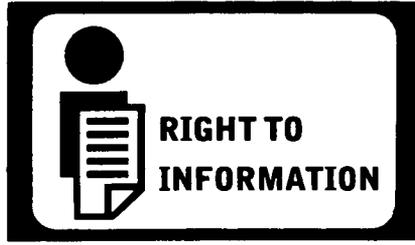
As per the office report dated 26-03-2016, "आवेदक द्वारा मॉगी गई सूचना संबंधित नियमों में देखी जा सकती हैं ।"

As per Section 19 of the Right to Information Act,2005, you may file an appeal to the Appellate Authority (Principal Registrar, High Court of M.P., Indore Bench) within 30 days of the issue of this order.

*Received
Rohit
28/03/16
(Rohit Suroshi)*


**(RAJESH KUMAR SHARMA)
DEPUTY REGISTRAR
STATE PUBLIC INFORMATION OFFICER,
HIGH COURT OF M.P.
BENCH AT INDORE.** 260316

of.



HIGH COURT OF MADHYA PRADESH: BENCH AT INDORE

FORM - 'E'

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(See Rule 4(3))

No.RTIA/DR-HCIND/Q

Indore, Dated 26-03-2016

From:

**The Deputy Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore.**

To,

**Shri Rohit Suroshi S/o. Prakash Suroshi,
Aged 35 years,
107, Vrindavan Colony,
INDORE-452015 (M.P.)**

Please refer to your application registered at our I.D.No 36/2015-16, addressed to the undersigned regarding supply of information under Right to Information Act,2005 about "(Photocopy Tender 2016-17) Names of all the bidders alongwith the no. of applications received from each bidder (Period 18.02.2016 to 27.02.2016)."

As per the office report dated 26-03-2016, "उक्त सूचना निरस्त कर दी गई है।"

As per Section 19 of the Right to Information Act,2005, you may file an appeal to the Appellate Authority (Principal Registrar, High Court of M.P., Indore Bench) within 30 days of the issue of this order.

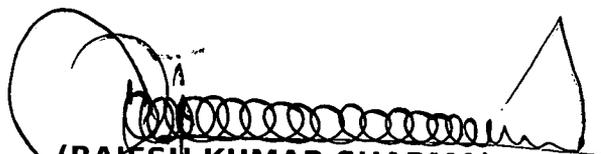
Received

Rohit

28/03/16

(Rohit Suroshi)

O/c.


**(RAJESH KUMAR SHARMA)
DEPUTY REGISTRAR
STATE PUBLIC INFORMATION OFFICER,
HIGH COURT OF M.P.
BENCH AT INDORE.**

26/03/16